

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

CHENNAI

REGIONAL BENCH - COURT No. III

Excise Appeal No.42544 of 2015

(Arising out of Order-in-Appeal No.314/2015 (CXA-II) dated 29.09.2015 passed by
Commissioner of Central Excise (Appeals-II), Chennai)

Romega Foam Pvt Ltd.,
Canal Road, Kudapakkam Village,
Vazhudavur Post, Pondicherry 605 502.
VERSUS

..... Appellant

Commissioner of CGST & CE, Pondicherry
No.1, Goubert Avenue, Beach Road,
Pondicherry

.... Respondent

APPEARANCE :

None for the Appellant
Shri. Harendra Singh Pal, Authorised Representative for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.40817/2024

DATE OF HEARING : 04.07.2024
DATE OF DECISION : 04.07.2024

Per Ms. Sulekha Beevi. C.S

The above appeal has come up for hearing as per the published list. Though the registered notice was issued to the appellant and the same has been returned with the endorsement "No such addressee". It

is presumed that the appellant is not interested in prosecuting the appeal. The appeal is dismissed for default in terms of Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in the open court)

(VASA SESHAGIRI RAO)
Member (Technical)

psd

(SULEKHA BEEVI. C.S.)
Member (Judicial)